

**FORM A
PUBLIC ANNOUNCEMENT**

Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
NECTAR PRINTS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Nectar Prints Private Limited
2. Date of incorporation of corporate debtor	27/10/1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22200MH1998PTC116968
5. Address of the registered office and principal office (if any) of corporate debtor	Bungalow no. 7, Gulab Park, Dr. C. G Road, Near Basant Cinema, Chembur, Mumbai City, Mumbai, Maharashtra, India, 400074
6. Insolvency commencement date in respect of corporate debtor	18.05.2024 (Order received on 18th May 2024)
7. Estimated date of closure of insolvency resolution process	14.11.2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IBBI/IPA-002/IP-NO0116/2017-18/10285
9. Address and e-mail of the interim resolution professional, as registered with the Board	KMDS & Associates, Company Secretaries 3rd Floor, Satyagiri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030 Email: milind.kasodekar@kmdscs.com
10. Address and email to be used for correspondence with the interim resolution professional	KMDS & Associates, Company Secretaries 3rd Floor, Satyagiri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030 Email: milind.kasodekar@kmdscs.com
11. Last date for submission of claims	01.06.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	---
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	---
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/home/downloads Physical Address: KMDS & Associates, Company Secretaries 3rd Floor, Satyagiri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Nectar Prints Private Limited** on 9th May 2024 (Order received on 18th May 2024).

The creditors of **Nectar Prints Private Limited**, are hereby called upon to submit their claims with proof on or before 1st June 2024 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

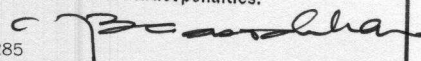
MILIND KASODEKAR

Interim Resolution professional

IBBI/IPA-002/IP-NO0116/2017-18/10285

Date: 21st May 2024

Place: Pune



फॉर्म ए
जाहीर उद्घोषणा

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिड्रॉल्युशन प्रोसेस
फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ६ अन्वये)

नेक्टर प्रिन्ट्स प्रायव्हेट लिमिटेडच्या धनकोंच्या माहितीकरीता

संबंधित तपशील

१	कॉर्पोरेट कर्जदाराचे नाव	नेक्टर प्रिन्ट्स प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२७/१०/१९९८
३	कॉर्पोरेट कर्जदार ज्या अंतर्गत स्थापित/ नोंदणीकृत आहे ते प्राधिकरण	कंपनी निबंधक - मुंबई
४	कॉर्पोरेट कर्जदाराचा कॉर्पोरेट आयडेंटिटी नंबर/ लिमिटेड लायाबिलिटी आयडेंटिफिकेशन नंबर	यु२२२००एमएच१९९८पीटीसी११६९६८
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालय व मुख्य कार्यालय (असल्यास) ह्यांचा पत्ता	बंगला क्र. ७, गुलाब पार्क, डॉ. सी.जी. रोड, बसंत सिनेमा जवळ, चेंबुर, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००७४.
६	कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरु होण्याची तारीख	१८.०५.२०२४ (१८ मे, २०२४ रोजीस आदेश प्राप्त).
७	नादारी निर्णय प्रक्रिया समामीची अंदाजित तारीख	१४.११.२०२४
८	अंतरिम निर्णय व्यावसायिक म्हणून कृती करणाऱ्या नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	श्री. मिलिंद कासोदेकर आयबीबीआय/आयपीए-००२/आयपी-एन००११६/ २०१७-१८/१०२८५.
९	बोर्ड/कडे नोंदणीकृत अंतरिम निर्णय व्यावसायिकांचा पत्ता आणि ई-मेल	केएमडीएस अँड असोसिएट्स, कंपनी सचिव, ३२ मजला, सत्यागिरी अपार्टमेंट्स ७७, विजयानगर कॉलनी, २१४७, सदाशिव पेठ, पुणे-४११०३०. ईमेल: milind.kasodekar@kmdscs.com
१०	अंतरिम निर्णय व्यावसायिकांशी दळणवळण करण्याकरिता वापरावयाचा पत्ता आणि ई-मेल	केएमडीएस अँड असोसिएट्स, कंपनी सचिव, ३२ मजला, सत्यागिरी अपार्टमेंट्स ७७, विजयानगर कॉलनी, २१४७, सदाशिव पेठ, पुणे-४११०३०. ईमेल: milind.kasodekar@kmdscs.com
११	दावे सादर करण्यासाठी अंतिम तारीख	०१.०६.२०२४
१२	अंतिम निर्णय व्यावसायिकांनी निश्चित केलेले कलम २१ च्या पोट-कलम (६ ए) च्या खंड (बी) अंतर्गत धनकोंचे वर्ग, असल्यास	-
१३	एका वर्गातील धनकोंचे प्राधिकृत प्रतिनिधी म्हणून कृती करण्यासाठी ठरलेल्या नादारी व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे)	-
१४	(ए) संबंधित फॉर्मस आणि (बी) प्राधिकृत प्रतिनिधीचे तपशील येथे उपलब्ध आहेत:	वेबलिनक: http://www.ibbi.gov.in/en/home/downloads प्रत्यक्ष पत्ता: केएमडीएस अँड असोसिएट्स, कंपनी सचिव, ३२ मजला, सत्यागिरी अपार्टमेंट्स ७७, विजयानगर कॉलनी, २१४७, सदाशिव पेठ, पुणे-४११०३०.

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी विधी न्यायाधिकरण यांनी ९ मे, २०२४ रोजीस नेक्टर प्रिन्ट्स प्रायव्हेट लिमिटेडची एक कॉर्पोरेट नादारी निराकरण प्रक्रिया सुरु करण्याचे आदेश दिले. (१८ मे, २०२४ रोजीस आदेश प्राप्त). नेक्टर प्रिन्ट्स प्रायव्हेट लिमिटेडच्या धनकोंना याद्वारे नोंद क्र. १० समोरील पत्त्यावर अंतरिम निर्णय व्यावसायिकांकडे १ जुन, २०२४ रोजी किंवा त्यापूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येते.

वित्तीय धनकोंनी फक्त इलेक्ट्रॉनिक माध्यमातून त्यांच्या दाव्यांचा पुरावा सादर करावा. अन्य सर्व धनको व्यक्तीशा., टपालाने किंवा इलेक्ट्रॉनिक माध्यमातून पुरावासाह दावे सादर करू शकतात. नोंद क्र. १२ समोर सूचिबद्ध केल्याप्रमाणे एखाद्या वर्गातील वित्तीय धनकोंनी फॉर्म सीए मधील वर्ग (विशेष वर्ग) च्या प्राधिकृत प्रतिनिधी म्हणून कृती करण्याकरिता नोंद क्र. १३ समोर सूचिबद्ध केलेल्या तीन नादारी व्यावसायिकांमधून प्राधिकृत प्रतिनिधीची त्यांची पसंती कळवावी.

दाव्यांच्या खोटी किंवा दिशाभूल करणारे पुरावांच्या सादरीकरण दंडास पात्र असेल.

मिलिंद कासोदेकर

अंतरिम निर्णय व्यावसायिक

आयबीबीआय/आयपीए-००२/आयपी-एन००११६/२०१७-१८/१०२८५

दिनांक: २१ मे, २०२४

ठिकाण: पुणे

Milind Kasodekar



Kobe (Japan): India's Deepthi Jeevanji clinched the gold medal with a world record time of 55.07 seconds in the women's 400m T20 category race at the World Para Athletics Championships here on Monday. Deepthi smashed American Breanna Clark's earlier world

record of 55.12 seconds set during last year's edition of the championships in Paris. Ansel Onder of Turkey was second with 55.19 seconds while Lizanshela Angulo of Ecuador was third with 56.68 seconds on the fourth day of competitions.

SPORTS CAFE

Diksha finds form, finishes Tied-24th

Brandenburg (Germany): Indian golfer Diksha Dagar finally returned to form, finishing tied-24th along side compatriots Pranavi Urs and Tvesa Malik at the 2024 Amundi German Masters here. Diksha finally got her mojo back as she fired six birdies on the second nine, which was the front side of the Golf & Country Club Seddiner See. After being one-over for her first nine holes, Diksha had six birdies in the next eight holes and finished with a 67 for a total of 1-under 215. Pranavi, who was tied-second after the first round, shot 69 which included a streak of four birdies from the 13th to 16th. Tvesa, who made the cut on the line, finished with 71 that had two birdies and one bogey. She was also 1-under for four days. The three Indian golfers, all of whom are multiple winners on their home turf at the Hero Women's Pro Golf Tour, will next play at the Jabra Ladies Open.

Korda wins Mizuho Americas Open

Jersey City: With her record-tying winning streak over, Nelly Korda got back to doing what she does best - winning. Nelly Korda won a back-nine showdown with Hannah Green of Australia with a par on the 18th hole to capture the Mizuho Americas Open by a stroke Sunday for her sixth win in seven starts on the LPGA Tour this year. "Oh, my gosh, six," Korda said. "I can't even really gather myself right now with that, the head to head that Hannah and I had pretty much all day. Wasn't my best stuff out there today, but fought really hard on the back nine." "It was just amazing to share the stage with Hannah." The victory made the 25-year-old American only the fourth player on tour to win six times before June 1, joining LPGA Hall of Famers Babe Zaharias (1951), Louise Suggs (1953) and Lorena Ochoa (2008). She also is the first player since Inbee Park (2013) to record six wins in a single season.

Indian Open to kickoff on May 31

Mangalore: The fifth edition of the Indian Open Surfing (IOS) will be held at the Sasihtthlu Beach here from May 31 to June 2, the sport's governing body SFI announced on Monday. The three-day surfing competition will include four categories -- Men's Open, Women's Open, Groms (U-16) Boys and Groms (U-16) Girls. "Indian Open Surfing will be the 2nd stop of the National Championship series of the 2024 calendar year, following the International Surfing Festival Kerala 2024, held in March at the beautiful cliff beach of Varkala," the Surfing Federation of India (SFI), the governing body for the sports of surfing and stand-up paddling in the country, said in a media release. The IOS will feature intense rivalry between surfers from the east and west coasts, as these championships carry important ranking points that will determine the surfers' standings at the end of the season.

Nagal bows out of Geneva Open

Geneva: India's top-ranked singles player Sumit Nagal made a first round exit from the Geneva Open after going down fighting against Argentina's Sebastian Baez. The world no.94 went down 6-7 (7) 3-6 to the Argentine, who is a clay court specialist, in a match that lasted one hour, 52-minutes here on Sunday. "Gutted with the loss today, but good preparation ahead of Roland Garros, Paris next," Nagal, who has qualified for the French Open, tweeted after the loss. Nagal started off brightly taking an early 4-1 lead over Baez.

Inter celebrates 20th Serie A title

Milan: Before the sun set in Milan on Sunday, San Siro had two stars shining brighter than ever as Inter Milan finally got its title celebrations underway. While Inter fans had been celebrating since last month when the Nerazzurri secured the Serie A title with five rounds remaining, the players finally got their hands on the trophy after the final home match of the season - a 1-1 draw against Lazio.

Sindhu aims to end title drought

The Olympic medallist's last trophy came in the 2022 Singapore Open

PTI / KUALA LUMPUR

Back from a break, P V Sindhu will look to hit the right notes in her quest for some confidence-boosting wins ahead of Paris Olympics when she spearheads India's campaign in the Malaysia Masters badminton tournament starting here on Tuesday.

Sindhu, a former world champion, returns to the international circuit after skipping the Uber Cup and Thailand Open, and she will aim to go deep in the women's singles draw of the BWF World Tour Super 500 event.

The 28-year-old from Hyderabad hasn't been able to hit top form after recovering from a knee injury sustained in October last year.

A silver and bronze-winner at the Olympics, Sindhu's return hasn't been smooth and she has endured a series of narrow losses. Sindhu has just two quarterfinal finishes to show in her six competitive appearances so far.

The last title win for her came in the 2022 Singapore Open though she did come close to claiming the Spain



Masters last year when she reached the finals in Madrid.

Sindhu, who had also suffered a stress fracture on her left ankle en route to the 2022 Commonwealth Games gold, will look to hit the ground running when she opens against Scotland's Kirsty Gilmour this week.

Top stars such as An Se Young, Chen Yu Fei, Akane Yamaguchi or Carolina Marin are not participating this week and Sindhu will be desperate to test her preparation against the next generation players, who have troubled her recently.

With a new set-up under

mentor Prakash Padukone, Sindhu has shown glimpses of her menacing game but she hasn't been consistent with her shot-selection.

Ashmita Chaliha, Aakarshi Kashyap and Malvika Bansod too will look to produce some good results after having been in the cir-

cuit for quite sometime now. Chaliha has played some quality matches against the likes of Han Yue and Aya Ohori, both of whom she had pushed to three games recently. In men's singles, Kiran George is the lone Indian in fray and he will open against Japan's Takuma Obayashi.

While Thailand Open champions Satwiksairaj Rankireddy and Chirag Shetty have opted out and it will be a chance for Krishna Prasad Garaga and Sai Pratheek K to show their prowess in men's doubles.

In mixed doubles, the husband-wife duo of B Sumesh Reddy and N Sikki Reddy and Sathish Kumar Karunakaran and Aadya Varyiyath would be carrying India's hopes.

Fernandes stars for Catholic Gym

FPJ NEWS SERVICE / MUMBAI

Catholic Gymkhana played with grit and determination and staged a gallant fight back to overcome a 0-1 first deficit and record a fighting 2-1 victory against The Sports Gurukul in a Second Division Group-C match of the Mumbai Football Association (MFA) League 2023-2024 and played at the Karnatak SA ground, Cross Maidan.

Aakash Gavankar gave Sports Gurukul a 1-0 half-time lead. In the second session, an own goal by Kapil S. helped Catholic Gymkhana draw level before Merwyn Fernandes scored the winning goal towards the end of the match.

The Roy Fernandes coached Catholic Gymkhana has now registered their fifth successive win and with a tally of 15 points they occupy pole position in this tough group. Catholic Gymkhana outfit adopted their usual attacking approach, but faced quite a strong challenge from The Gurukul team, who put up a dogged defence to deny the rival attacker from scoring a goal and taking the advantage. **More details available online on our website.**

Naik shines in Borivali CC win

FPJ NEWS SERVICE / MUMBAI

Borivali Cricket Club snatched a narrow two-wicket victory against Navi Mumbai Sports Association in the 'E' & 'F' Division final of the MCA President Cup Cricket Tournament 2023-2024, organised by Mumbai Cricket Association and played at the Wankhede Stadium, Churchgate on Sunday evening. Choosing to bat first, Navi Mumbai SA batsmen struggled against the Borivali CC spinners and were bowled out for a paltry 104 runs in 19.5 overs. The pick of the Borivali CC bowling attack was off-spinner Sandeep Naik who took four wickets for 13 runs from his four



overs, while left-arm spinner Sandeep Yadav claimed three wickets for 18 runs and brought to a close the Navi Mumbai innings.

Later, the Borivali Cricket Club batters played confidently and managed to chase down the winning target reaching 105 for the loss of eight wickets from 19.3 overs. Sarvesh Bharadkar top-scored with 38 runs while

Navi Mumbai off-spinner Himanshu Choudhary tried his best and grabbed four wickets. **More details available online on our website.**

Brief scores: Navi Mumbai SA 104 all out, 19.5 overs (Sandeep Naik 4/13, Sandeep Yadav 3/18) lost to Borivali Cricket Club 105 for 8, 19.3 overs (Sarvesh Bharadkar 38; Himanshu Choudhary 4/13). Result: Borivali CC won by two wickets.

Aravindh stays ahead in Sharjah Masters Chess

PTI / SHARJAH

Indian Grandmaster Aravindh Chithambaram made sure he stayed in front with an easy draw against Sam Shankland of the USA in the sixth round of the Sharjah Masters Chess tournament here on Monday.

With five points in his kitty from six games, Chithambaram is just two points shy of joining the ever-growing Indian club of 2700 rated chess players considered elite in the chess world.

With three rounds remaining in one of the strongest open tournaments in the

world, the top-seeded Erigaisi Arjun made a statement with a thumping victory over Daniil Yuffa of Russia.

As many as six players - Bardiya Denshvar and Amin Tabatabaei of Iran, the American duo of Hans Moke Neimann and Shankland, Alexey Sarana of Serbia and Arjun - share the second spot on 4.5 points apiece.

Shreyas Royal of England inched towards another Grandmaster norm, holding Abhimanyu Puranik to a creditable draw.

For Aravindh, the opening was not a problem as black, as Shankland was not too opti-

mistic against the Indian. The London system equalized quickly, and Shankland did not show optimism as white. The game ended in a quick draw once the players exchanged the queens.

Arjun was the star performer, eking out a fine win with black pieces against Daniil Yuffa of Russia.

Playing the black side of a Queen pawn opening, Arjun was under some pressure in the middle game but came up with a piece sacrifice that netted him three pawns in return. The Indian did not give a second chance and romped home after 42 moves.

PUBLIC NOTICE

TAKE NOTICE THAT our client is desirous of purchasing the property more particularly described in the schedule hereunder written (hereinafter referred to as "the said Premises") from MRS. BINA SUNIL BHATIA and MR. SUNIL HARIRAM BHATIA both residing at 700, Bhatias, Gulmohar Cross Road, No. 5, JVPD Scheme, Vile Parle West, Mumbai 400049.

All persons having any share, right, title, benefit, interest, claim, objection and/or demand in respect of the said Premises or any part thereof by way of sale, exchange, assignment, mortgage, charge, gift, trust, muniment, inheritance, occupation, possession, tenancy, sub-tenancy, leave and license, license, care-taker/lease, lease, sub-lease, lien, maintenance, easement, release, relinquishment or any other method through any agreement, deed, document, writing, conveyance deed, devise, bequest, succession, family arrangement / settlement, litigation, decree or court order of any court of law, contracts/agreements or encumbrance or otherwise howsoever are hereby requested to make the same known in writing along with certified true copy of the documents to the undersigned at the address mentioned herein below within 7 (seven) days from the date of publication hereof, failing which, our client can proceed with the transaction pertaining to the said Premises and/or any such alleged share, right, title, benefit, interest, claim, objection and/or demand shall be disregarded and shall be deemed to have been waived and/or abandoned and not bind our client.

THE SCHEDULE ABOVE REFERRED TO
ALL THAT PIECE AND PARCELS OF Land area admeasuring 1,500.90 Square Meters, together with the Bungalow standing thereon having built up 934.22 Sq. Meters, bearing Grampanchayat Assessment NO. 944, forming part of the Layout Scheme approved and sanctioned by the Collector of Poona in respect of the larger piece of land or ground bearing S. No. 28/1/2 of Kunenama and being, lying and situate at KUNENAMA, Taluka Maval, District Pune and bounded as follows that is to say -
On or towards East : Internal Road
On or towards West : Lay Out Plot No. 6, 7, 8
On towards North : Lay Out Plot No. 17
On or towards South : Lay Out Plot No. 11+13/2
Dated this 21st day of May, 2024.

Sd/-
Rupen Kanawala
Advocate

C-1/D Viceroy Court, Thakur Village, Kandivali (East), Mumbai - 400101.

FORM A PUBLIC ANNOUNCEMENT

Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NECTAR PRINTS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Nectar Prints Private Limited
2. Date of incorporation of corporate debtor	27/10/1998
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U22200MH1998PTC116968
5. Address of the registered office and principal office (if any) of corporate debtor	Bunglow No. 7, Gulab Park, Dr. C. G. Road, Near Basant Cinema, Chembur, Mumbai City, Maharashtra, India, 400074
6. Insolvency commencement date in respect of corporate debtor	18.05.2024 (Order received on 18th May 2024)
7. Estimated date of closure of insolvency resolution process	14.11.2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IBB/IBA-002/IP-N00116/2017-18/10285
9. Address and e-mail of the interim resolution professional, as registered with the Board	KMDS & Associates, Company Secretaries 3rd Floor, Satyagiri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030 Email: milind.kasodekar@kmds.co
10. Address and email to be used for correspondence with the interim resolution professional	KMDS & Associates, Company Secretaries 3rd Floor, Satyagiri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030 Email: milind.kasodekar@kmds.co
11. Last date for submission of claims	01.06.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	---
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	---
14. (a) Relevant Forms and (b) Details of authorised representatives are available at:	Web link: http://www.ibbi.gov.in/home/downloads Physical Address: KMDS & Associates, Company Secretaries 3rd Floor, Satyagiri Apartments 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Nectar Prints Private Limited** on 18th May 2024 (Order received on 18th May 2024). The creditors of **Nectar Prints Private Limited**, are hereby called upon to submit their claims with proof on or before 1st June 2024 falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. **Submission of false or misleading proofs of claim shall attract penalties.**

MILIND KASODEKAR
Interim Resolution Professional
IBBI/IBA-002/IP-N00116/2017-18/10285
Date: 21st May 2024
Place: Pune

BASSEIN CATHOLIC CO-OPERATIVE BANK LTD (SCHEDULED BANK)

CORRIGENDUM

The possession Notice published on 06.05.2022, Borrower Name is mentioned as M/s. Baria Developers BDL 11 & CC 217, which should read as M/s. M. Baria Developers.

Authorised officer
The Bassein Catholic Co-operative Bank Ltd.

DEBTS RECOVERY TRIBUNAL-1 MUMBAI (Government of India, Ministry of Finance)

2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai - 400005. (5th Floor, Scindia House, Ballard Estate, Mumbai - 400001.)

T.A. No. 196 of 2023 Exh - 19

BANK OF INDIA V/S Applicant

GLOWING TRANSWORLD PVT. LTD. Debtors

DEFENDANT No. 1 G-11, BUILDING NO. 3, SHREE TIRUPATI BALAJI CHS, KOLDONGRI, SAHAR ROAD, NEAR VIJAYNAGAR, ANDHERI (EAST), MUMBAI - 400069

DEFENDANT No. 2 MS POONAM PANDYA 23, TRIVEDI CHAWL, KASTURBA ROAD NO. 4, BORIVALI (EAST), MUMBAI - 400066

DEFENDANT No. 3 MR. VASU KARIYADA POOJARY 301/A, MAURYA APARTMENT, 'A' WING, RAHEJA TOWNSHIP, MALAD (EAST), MUMBAI - 400097

NOTICE

TAKE NOTICE THAT the OA No. 246/2021 between you and above parties pending in the DRT-I, MUMBAI was transferred to DRT-II, MUMBAI and registered as TA No. 17/2022 on the files of DRT-II, MUMBAI and again it has been transferred to this Tribunal and registered as TA No. 196/2023 on the file of this Tribunal. Therefore you are hereby directed to appear before Ld. Registrar, DRT-I MUMBAI either in person or through Advocate duly instructed on 10.07.2024 at 12.00 noon. Take Notice that in case of default of your appearance on the day mentioned hereinabove, the proceedings shall be heard and decided in your absence. **Given under my hand and the seal of this Tribunal on this 19th day of APRIL, 2024.**

Registrar,
Debts Recovery Tribunal-1, Mumbai

PUBLIC NOTICE

THIS NOTICE is hereby given to public at large, on behalf of my client, **Mr. Melvin Joseph Marques** an adult of Canadian Citizenship having address at 3493, Nutcracker, Mississauga, Ontario, Canada L5N 6G2 appointed (i) Mrs. Belmira Horta Ribeiro and (ii) Mr. Luis Horta Ribeiro, both residing at Andrade Villa, 1st Floor, 33/35, Tukaram Javji Road, Grant Road, Mumbai 400 007 as his Attorney vide Power of Attorney executed on 28th April 2007. My client granted the said Power of Attorney in his favour, for upkeep and maintenance of two properties namely (A) all that piece or parcel of land situate at Chikalwadi, near Tardeo, admeasuring 798 sq. yards and assessed under Collectors Old No. 23 and 24, New No. F/13527 and New Survey No. 6/7045 and bearing Cadastral Survey No. 292 of Tardeo Division, Mumbai 400 007 and (B) all that piece or parcel of land situate at Chikalwadi, near Tardeo, admeasuring 500 sq. yards and assessed under Collectors Old No. 23 and 24, New No. G/13527 and New Survey No. 7/7045 and bearing Cadastral Survey No. 292 of Tardeo Division, Mumbai 400 007.

It is notified that, it has come to the knowledge of my client that the said Mrs. Belmira Horta Ribeiro and Mr. Luis Horta Ribeiro and/or their agents and/or assignees are unable to act as per the powers granted under the said power of attorney. My client by notice dated 16 May 2024 addressed to the said Mrs. Belmira Horta Ribeiro and Mr. Luis Horta Ribeiro cancelled and terminated the said power of Attorney.

It is further notified that, my client do hereby refuse to accept that he has participated in any part of wrongful actions involving representations to third party developers and/or their agents and/or assignees at the said two properties above mentioned wilfully and knowingly or otherwise; and further do hereby revoke, rescind and terminate all his signatures relating to all or any sale deeds, agreements, deed of transfer, development agreements, mortgage, charge, lien and/or other agreements with respect to the above two properties.

Furthermore, my client do hereby revoke, terminate, and rescind the said Power of Attorney, in fact or otherwise, previously assigned by him, implied in law, by trust or otherwise, with or without his consent or knowledge, as such pertains to the two properties above mentioned on the 16 May 2024 or otherwise under the said Power of Attorney dated 28th April 2007.

Sd/-
Advocate Shailesh K. Rai

201, Kedda Chambers,
Opp. Shantinath Shopping Centre
S. V. Road, Malad (West),
Mumbai 400 064

BHARAT CO-OPERATIVE BANK (MUMBAI) LTD. (MULTI-STATE SCHEDULED BANK)

Central Office : "Marutagiri", Plot No. 13/9A, Sonawala Road, Goregaon (East), Mumbai-400063. Tel. : 61890088 / 61890134 / 61890083.

CANCELLATION OF AUCTION NOTICE DATED 06.05.2024

With reference to the auction notice published in The Free Press Journal (English Daily) and Navshakti (Marathi Daily) issue dated 06.05.2024 for auction of the mortgaged property viz., Flat No. A.404, admeasuring 394 sq.ft carpet area situated on the 4th floor, Building known as "Rose Apartment", Rose Apartment Co-op Hsg.Soc. Ltd, on Plot No.88, Sector-20, Ulwe Node, Taluka Parvel and District Raigad-410206 owned by Ms. Tanuf Murtuza Dalvi pertaining to the loan account of Ms. Tanuf Murtuza Dalvi scheduled for 30.05.2024 hereby stands cancelled.

Date : 21.05.2024 Sd/-
Place : Mumbai AUTHORIZED OFFICER
BHARAT CO-OPERATIVE BANK (MUMBAI) LTD

BEDMUTHA INDUSTRIES LIMITED

CIN : L31200MH1990PLC057863
Registered Address : A-70/71/72 STICE Sinner, Nashik-422112
Contact No. 02551-240320
Website : www.bedmutha.com, e-mail : cs@bedmutha.com

NOTICE

Notice is hereby given pursuant to Regulation 29, 33 and 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a meeting of the Board of Directors of the Company is scheduled to be held on Tuesday, May 28, 2024 at 3.00 p.m., inter alia, to consider, approve and take on record Audited Financial Results (Standalone & consolidated) for the Quarter and year ended March 31, 2024, along with 'Statutory Audit Report' issued by the Statutory Auditors of the Company.

The notice is also available on the website of the Company (www.bedmutha.com) and on the website of the Stock Exchanges i.e., <http://www.bseindia.com> and <http://www.nseindia.com/>

For Bedmutha Industries Limited
Sd/-
Ajay Topale
Company Secretary & Compliance Officer
Date : 20.05.2024
Place : Sinnar, Nashik
Membership No. : A26935

VILE PARLE (WEST) BRANCH: 377, Smit Kiran, S. V. Road, Vile Parle (West), Mumbai - 400 056

TeL: 022-26104655 / 26142942 • Fax: 26130053
Email: VileParleW.MumbaiNorth@bankofindia.co.in

POSSESSION NOTICE

Whereas
The undersigned being the authorised officer of **Bank of India, Vile Parle (West) Branch** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 10/11/2023 calling upon the borrower **M/s Anjali Video Vision Prop. Mr. Gangesh K Ray, Residential Flat No 403, 4th Floor, C wing, Gokul Arcade Agarwal Gardens CHSL, Agarwal garden phase-II, Gokul townships, Bolinj, Virar West, Vasai Taluka, Palghar dist, Maharashtra - 401303** to repay the amount mentioned in the notice being Rs.91,24,164.85 (Rupees Ninety one lakhs twenty four thousand one hundred sixty four rupees and eighty five Paise) within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with rule 3 of the said rules on this 17th Day of May, 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India Vile Parle West for an amount Rs.91,24,164.85 and interest thereon.

Description of the Immovable Property

All that part and parcel of the property consisting of Flat No 403, 4th floor, C wing, Gokul Arcade Agarwal Gardens CHSL, Agarwal garden phase-II, Gokul townships, Bolinj, Virar West, Vasai Taluka, Palghar dist, Maharashtra - 401303 Type & No Y3-159, Y4-160, X4-161, R/2
Bounded : (Boundaries of Building)
North : Vinay Unique Residency
South : By-Pass Road
East : Gokul Regency
West : Internal Road

Sd/-
Authorized Officer
(Bank of India)
Date: 17-05-2024

EURO CERAMICS LIMITED (In Liquidation)

Liquidator Office: 304, Abhijit-3, Netaji Road, Mithakhali Circle, Ahmedabad-06

E-AUCTION SALE NOTICE UNDER IBC 2016

Notice is hereby given to public in general by liquidator appointed by the Hon'ble NCLT Bench Mumbai vide order dated 06.09.2023 for sale of assets of Euro Ceramics Limited - In Liquidation (Corporate Debtor) forming part of Liquidation Estate under the provision of the Insolvency and Bankruptcy Code, 2016 and Regulations made thereunder

Last date for submission of eligibility documents	03.06.2024			
Last date of submission of bid and EMD	10.06.2024			
Date of e-auction Sale	12.06.2024			
Lot	Assets Description of the Corporate Debtor	Reserve Price-Rs.	Earnest Money Deposit - Rs.	Bid Incremental Value-Rs.
3	Stock and Store Material at Bhachau Dist- Kutchh (Gujarat)	3,70,00,000	37,00,000	1,00,000
4	Sale of immovable property of land admeasuring approx. 5.82.749 Sq. mtr situated at Bhachau Dist - Kutchh (Gujarat)	44,00,00,000	4,40,00,000	5,00,000

Terms and Condition of the E-Auction are as under:
1. E-Auction sale will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RECOURSE BASIS" through approved service providers E-Procurement Technologies Ltd. through its website <https://ncltauction.auctiontiger.net> and as such, the sale shall be without any kind of warranties and indemnities.
2. The Complete E-Auction process document containing details of the

